Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 11.07.2013

The meeting No.15/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 11.07.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri V.K. Kohli, Dy. Director	R.O., TC, Noida
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.14/AM-14, dated 04.07.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 04.07.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.15/AM-14 dated 11.07.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 15/84-ALC3/2013 MEETING DATE : 11.07.2013

Case No.:7/7/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:15/84-ALC3/2013 11.07.2013	Status: Approved
HQ File :01/84/050/00025/AM14/	RLA File :03/95/040/00937/AM13/	Lic.No/Date:0310728788 19.03.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations treated this case as repeat case of earlier Advance Authorization No. 0310717384 dated 17.12.2012 ratified as per Committee decision taken in case No.3 of NC Meeting No.10/AM-14 held on 06.06, 2013.

The R.A. may be advised to take appropriate action in such similar cases themselves and in future such cases may not be forwarded to Norms Committee.

	Case No.:2/7/84-ALC3/2013		Status: Deferred
2	HQ File :01/84/050/00020/AM14/		Defer Date: 25.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DC(MSME) has already issued deficiency letter to applicant firm for furnishing the requisite information/details in support of their proposal. The Committee, therefore, decided to await the same and defer the case for re-listing on 25.07.2013.

Case No.:6/5/84-ALC3/2013	Party Name: RICHA & CO	Meet No/Date:15/84-ALC3/2013 11.07.2013	Status: Approved
HQ File :01/84/050/00014/AM14/		Lic.No/Date:0510350855 05.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/38/2013-14/Hosy., dated 11.07.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Blouse made of 100%	1200 Nos.	100% Polyester dyed woven	3.20	Sq.
	Polyester dyed woven fabric,		fabric, GSM-110+/-10%	meter	per
	GSM-110+/-10% (Style No.			piece	

			TL281129MI)				
$\ 3$	2).	Ladies Dress made of 100%	1250 Nos.	100% Polyester dyed woven	2.48	Sq.
			Polyester dyed woven fabric,		fabric, GSM-48+/-10%	meter	per
			GSM-48+/-10% & 100% Nylon			piece	
			lace dyed net knitted fabric,		100% Nylon lace dyed net	0.73	Sq.
			GSM-65+/-10% (Style		knitted fabric, GSM-65+/-	meter	per
			No.TL281078MI)		10%	piece	
	3	. .	Ladies Shirt (Full Sleeve) made of	4550 Nos.	100% Polyester dyed woven	1.74	Sq.
			100% Polyester dyed woven		fabric, GSM-48+/-10%	meter	per
			fabric, GSM-48+/-10% & 100%			piece	
			Nylon lace dyed net knitted fabric,		100% Nylon lace dyed net	0.88	Sq.
			GSM-65+/-10% (Style No.		knitted fabric, GSM-65+/-	meter	per
			TL281132MI)		10%	piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1 3	Status: Deferred
4	HQ File :01/84/050/00040/AM14/		Defer Date: 01.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 01.08.2013.

Case No.:4/15/84-ALC3/2013	Party Name: DTM RESOURCES	Meet No/Date:15/84-ALC3/2013 11.07.2013	Status: Deferred
HQ File :01/84/050/00081/AM14/	RLA File :03/94/040/00035/AM14/	Lic.No/Date:0310733212 03.05.2013	Defer Date: 08.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that:-

- i) The quantity of export product should be in number and not in Sq. meter;
- ii) The quantity of each export product i.e. Ladies Jump suits, Blouse, Dresses etc. should be give separately in number; and
- iii) Requirement of import item should be indicated separately for each export product.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 08.08.2013.

	II II	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:15/84-ALC3/2013 11.07.2013	Status: Deferred
	HQ File :01/84/050/00035/AM14/		Lic.No/Date:0510353289 06.05.2013	Defer Date: 08.08.2013
6	Decision: The Committee considered	the case as per agenda alongwith o	1 1	ed that quantity

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that quantity recommended by DC(MSME) vide their U.O.No.37(5)/37/2013-14/Hosy., dated 11.07.2013 in respect of import items No.2, 3 & 4 of export product No.1, import item No.4 of export product No.2, import items No.1, 3 & 4 of export product No.3 and import item No.3 of export product No.4 is more than the requirement of applicant firm. Therefore, the Committee advised to DC(MSME) to re-examine the matter and give their fresh comments. The case stands for re-listing on 08.08.2013.

	1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.	11.07.2012	Status: Approved
HQ File :01/84/050/00101/AM14/	RLA File :03/95/040/00069/AM14/	Lic.No/Date:0310734927	

20.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations treated this case as repeat case of earlier Advance Authorization No. 0310717372 dated 17.12.2012 ratified as per Committee decision taken in case No.4 of NC Meeting No.10/AM-14 held on 06.06. 2013.

The R.A. may be advised to take appropriate action in such similar cases themselves and in future such cases may not be forwarded to Norms Committee.

	Party Name: RENFRO INDIA PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2013 11.07.2013	Status: Approved
HQ File :01/84/050/00079/AM14/		Lic.No/Date:3110058456 23.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Knitted socks made of Wool	28,448.367	Wool yarn	21,710 Kgs.
	blend with Nylon, Polyester,	Kgs.		(including 8%
	Lycra/Elastane (Net weight of			wastage)
	Wool = 20,102.062 Kgs., Nylon		Nylon yarn	7323 Kgs.
	= 6780.875 Kgs.,			(including 8%
	Lycra=1344.324 Kgs., Polyester			wastage)
	= 221.106 Kgs.) (Appx.		Lycra Yarn/ Elastane	1452 Kgs.
	2,88,231 pairs)		Yarn	(including 8%
				wastage)

		Polyester yarn	239 Kgs.		
			(including 8%		
			wastage)		
The 1	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:20/15/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:15/84-ALC3/2013 11.07.2013	Status: Approved
HQ File :01/84/050/00097/AM14/		Lic.No/Date:0710095646 29.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Dress made of 100%	34,850	100% Polyester printed	76,670 Sq.
	Polyester printed fabric, GSM-	Nos.	fabric, GSM-115+/-10%	meter
	115+/-10% with 100% Polyester		100% Polyester dyed fabric,	52,972 Sq.
	dyed fabric, GSM-100+/-10%		GSM-100+/-10%	meter
	(Style No. 83433)			
2.	Babies Garment (Dress) with	8550 Nos.	100% Polyester printed	10,773 Sq.
	panties made of 100% Polyester		fabric, GSM-115+/-10%	meter
	printed fabric, GSM-115+/-10%		100% Polyester dyed fabric,	4446 Sq.
	& 100% Polyester dyed fabric,		GSM-100+/-10%	meter
	GSM-100+/-10% (Style			
	No.83396)			
3.	Babies Garment (Skirt) with	7400 Nos.	100% Polyester printed	5994 Sq.
	panties made of 100% Polyester		fabric, GSM-115+/-10%	meter
	printed fabric, GSM-115+/-10%		100% Polyester dyed fabric,	1924 Sq.
	& 100% Polyester dyed fabric,		GSM-100+/-10%	meter

GSM-100+/-10% (Style No.83401)		
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:21/15/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	11.07.2012	Status: Approved
HQ File :01/84/050/00098/AM14/	RLA File :07/24/040/00060/AM14/	Lic.No/Date:0710095644 29.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

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	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	
	1.	Girls Dress made of 97% Cotton	3750 Nos.	97% Cotton 3% Spandex	7650 Sq.	
		3% Spandex dyed fabric, GSM-		dyed fabric, GSM-140+/-	meter	
		140+/-10%, (Style		10%		
		No.CX87116362)				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1	Meet No/Date:15/84-ALC3/2013 11.07.2013	Status: Deferred
11	HQ File :01/84/050/00082/AM14/			Defer Date: 08.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has already issued deficiency letter on 09.07.2013 to applicant firm for furnishing the requisite information/details in support of their

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proposal. The Committee, therefore, decided to await the same and defer the case for re-listing on 08.08.2013.

Case No.:6/15/84-ALC3/2013	11 3	Meet No/Date:15/84-ALC3/2013 11.07.2013	Status: Approved
HQ File :01/84/050/00083/AM14/	RLA File :05/24/040/00058/AM14/	Lic.No/Date:0510356231 05.06.2013	
Decision: The Committee considere submitted in this case. Accordingly,	1 0	1 1	_

case as detailed below:

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Dress made of 100%	45,840	100% Polyester net fabric	34,380	Sq.
	Polyester knitted fabric with	Nos.	dyed with flock dot design,	meter	
	Polyester lining – knee length,		GSM-60+/-10%, width-		
	GSM-60+/-10%, Colour black		57/58"		
	(Style: Laurie)				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

13	Case No.:11/15/84-ALC3/2013		Meet No/Date:15/84-ALC3/2013 11.07.2013	Status: Approved
- 11	HQ File :01/84/050/00088/AM14/	RLA File :05/		

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